

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:4138
ANSWERED ON:30.04.2012
HAZARDOUS WASTE MANAGEMENT
Dhotre Shri Sanjay Shamrao;Mandal Shri Mangani Lal

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has constituted an Expert Group on hazardous waste management;
- (b) if so, the details thereof and the number of meetings so far held by this Expert Group;
- (c) the number of suggestions/ recommendations made by this Expert Group so far; and
- (d) the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (d) The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. These rules prescribe the procedure for storage, transportation, recycling and reprocessing of hazardous wastes. Import and export of hazardous wastes is also regulated under these Rules. A Technical Review Committee (TRC) has been constituted to consider matters relating to classification of hazardous wastes and related issues on hazardous wastes management. An Expert Committee (EC) has been set-up to scrutinize applications received in the Ministry for transboundary movement of hazardous and other wastes. The recommendations of the Committee are considered by the Ministry and accordingly permissions are given for import and export of hazardous and other wastes for recycling/re-use/re-processing, etc. in an environmentally sound manner. Till date, 26 meetings of the TRC and 25 meetings of the EC have been held.